

[Sh. Bhagwan Shankar Rawat]

of certain persons; measures for promoting small family norm and for matters connected therewith.

[English]

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for population control through compulsory sterilisation of certain persons; measures for promoting small family norm and for matters connected therewith."

[Translation]

SHRIBHAGAWANSHANKARAWAT:  
I introduce the Bill

[Translation]

SHRI BHAGWAN SHANKAR: I introduce the Bill.

16.51. hrs.

CONSTITUTION (AMENDMENT)BILL\*

(Amendment of Article 292)

[English]

SHRI SYED SHAHABUDDIN (Kishanganj): I beg to move for leave to introduced a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted*

SHRI SYED SHABABUDEDIN: I intro-

duce the Bill.

16.52 hrs.

CHIEF ELECTION COMMISSIONER  
(CONDITIONS OF SERVICE)BILL\*

[English]

by Shri Chitta Basu.

SHRI CHITTA BASU (Barasat): I beg to move leave to withdraw the Bill to regulate certain conditions of service of the Chief Election Commissioner.

MR. CHAIRMAN: The question is:

"That leave be granted to withdraw the Bill to regulate certain condition of service of the Chief Election Commissioner."

SOME HON MINISTER: Yes, Yes.

*The motion was adopted.*

SHRI CHITTA BAUS: I withdraw the Bill

16.53 hrs.

CONSTITUTION (AMENDEMENT)  
BILL

(*Insertion of New Part XI A*):  
by Shri Chitta Basu

[English]

MR. CHAIRMAN: The House shall now take up further consideration of the motion moved by shri Chitta Basu on the 13th March, 1992. Time allowed for this Bill was two hours. Shri chitta Basu to continue his speech.

SHRI CHITTA BASU (Barasat): Sir, I rise to move the Motion that the Bill further to